

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-101**

CP- 119/241/242/ND/2020

New Petition

**IN THE MATTER OF:**

GANDHARV GOYAL

**Vs.**

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

....Applicant

.....Respondent

**SECTION**

U/s 241-242 IBC Code 2016

**Order delivered on 24.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. P Nagesh, Mr. Vinit Treshan & Mr. Bhavya Goyal

For the Respondent

: Ms. Payal Chawala, Mr. Satwinder on behalf of R-1

**ORDER**

We have heard Mr. P Nagesh, who has appeared on behalf of petitioner and Ms. Payal Chawala appeared on behalf of respondent.

In course of hearing, Ld. Counsel for the respondent NO. 1 has informed us, since the hearing is fixed for today, that is why the board meeting has already been deferred for one week. He further submitted that he has not received the copy of petition, therefore, the Ld. Counsel for petitioner is directed to serve the copy of petition upon the email id of the respondent's counsel during the course of the day and respondent no. 1 is directed to file the reply within two weeks from today.

No one appeared on behalf of R-2 to R-9. Issue notice upon the remaining respondents except respondent no. 1 by all modes including the email id of the respondents as well as including the process of bench. Affidavit of service must be filed within one week from today.

R-1 is granted two weeks' time to file the reply after serving advance copy of the same to the Ld. Counsel for petitioner, thereafter, the petitioner is directed to file the rejoinder, if any within one week from the date of receipt of the reply. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel. No further adjournment will be granted.



Since, the respondent no. 1 has informed that meeting fixed for today has already been deferred for one week, therefore, we do not think it proper to pass any order on the point of staying to convening the board meeting and we hope the respondents shall not convene the meeting for a week,

**List the case on 16.10.2020.**

-Sq-

**(K.K. VOHRA)  
MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**